

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1242 of 2000

Allahabad this the 13th day of November, 2000

Hon'ble Mr. Justice R.R.K. Trivedi, Vice Chairman
Hon'ble Mr. S. Dayal, Member (A)

Parma Nand S/o Mahadev Manjhi, R/o Gambhir Hata,
Post Paltu Hata, District Siwan(Bihar), presently
posted at Telephone Exchange Ujhari Tehsil Hasanpur,
District Jyotiba Phule Nagar.

Applicant

By Advocate Shri D.P. Singh

Versus

1. Union of India through Chief General Manager (Phones) Department of Telecommunication, Dehradun, U.P.
2. Telecom District Manager, Department of Telecommunication, Moradabad.
3. Sub Divisional Engineer(Phones), Department of Telecommunication Gajrauli, District Jyotiba Phule Nagar.

Respondents

O R D E R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for a direction to the respondents to regularise his services as Labourer(Mazdoor) and

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pay regular salary for the same. It is claimed that the applicant is serving for the last 11 years in the department, but his claim has not been considered. Counsel for the applicant has also invite our attention towards annexures-8 and 9, which are the representations, filed by the applicant before the Chief General Manager Telecommunication, Govt. of India, Office of the C.G.M(Phones), Dehradun U.P. dated 27.12.1996. As applicant has already approached the appropriate authority, in our opinion ends of justice shall be better served if the applicant's representation is directed to be decided by the respondents.

2. The application is accordingly disposed of finally, with the direction to Chief General Manager, Telecommunication, Govt.of India, Office of the C.G.M.(Phones), Dehradun, U.P., to decide the representation of the applicant by a reasoned order within 3 weeks from the date, ~~of~~^{as} a copy of this order filed before him. To avoid delay, the applicant shall be at liberty to file fresh~~copy~~ of representation alongwith the Order. There will be no order as to costs.


Member (A)


Vice Chairman

/M.M./